## O.A.No.419/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

M.A. Antony(TS No.2722), Muttathulli Madathil House, P.O.Cheranellur, Cochin-34.

- Applicant

By Advocate Mr M Rajagopalan

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- 1. Union of India represented by
  the Secretary,
  Ministry of Defence,
  New Delhi.
- Chief Controller of Defence Accounts(P), Allahabad.
- 3. Defence Pension Disbursing Officer, Ernakulam. - Respondents

By Advocate Mr Govindh K Bharathan, SCGSC

The application having been heard on 8.12.99, the Tribunal on the same day delivered the following:

## ORDER

Learned counsel appearing for the applicant submitted that in pursuance of the O.M. of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners Welfare, New Delhi, bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in respect of re-employed pensioners have been issued by the Ministry of Defence and therefore, this O.A. can be closed with liberty to agitate, if the applicant is aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders.



2. Accordingly, this O.A. is closed with liberty to agitate, if the applicant is aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated, the 8th of December, 1999

(A.M.SIVADAS) JUDICIAL MEMBER

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